

CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH

OA No. 213/2003

Dated Thursday this the 21st day of August, 2003.

C O R A M

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

Saraswathy B.Nair
Midwife (Retd.)
ESI Hospital, Naini
Uttarpradesh.
Residing at Kanuvila Veedu
Ponganadu, Via Kilimanoor
Thiruvananthapuram.

Applicant

(By advocate Mr.Liji J.Vadakkedom)

Versus

1. The Commissioner & Director
Directorate
Employees State Insurance Scheme Labour
Medical Services, Sarojini Nagar
Kanpur, Uttar Pradesh.
2. The Chief Medical Officer
Employees State Insurance Hospital
Employees State Insurance Scheme
Allahabad Region
Naini, Allahabad.
3. The Medical Superintendent
Employees State Insurance Hospital
Naini, Allahabad
4. The Union of India represented by its
Secretary, Ministry of Labour
New Delhi.

Respondents.

(By advocate Mr.T.V.Ajayakumar)

The application having been heard on 21st August, 2003,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR.A.V.HARIDASAN, VICE CHAIRMAN

The learned counsel of the applicant seeks permission to withdraw the application with liberty to approach appropriate forum for redressal of her grievance. Liberty is granted and the OA is closed as withdrawn.

Dated 21st August, 2003.


A.V. HARIDASAN
VICE CHAIRMAN

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